

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.235/MP/2021

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
- Date of Hearing : 16.2.2023
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Betam Wind Energy Private Limited (BWEPL)
- Respondent : Solar Energy Corporation of India Limited
- Parties Present : Shri Nemesh Jha, Advocate, BWEPL
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI

Record of Proceedings

At the outset, learned counsel appearing on behalf of the Petitioner submitted that he has been appointed to represent the Petitioner recently and accordingly, prayed for additional time to examine the matter and to file vakalatnama. Learned counsel prayed to continue the interim relief granted vide Record of Proceedings for the hearing dated 23.11.2021.

2. Learned counsel for the Respondent, SECI submitted that the Petitioner ought to be directed to implead the Buying Utility, Uttar Pradesh Power Corporation Limited as party to the Petition. In response, learned counsel submitted that as such the Petitioner has in its rejoinder taken an objection to the impleadment of UPPCL as party to the Petition.

3. After hearing the learned counsel for the parties, the Commission ordered as under:

(a) The Petitioner to implead UPPCL as party to the Petition and file revised memo of parties within a week

(b) The Petitioner to serve the copy of the Petition on UPPCL and UPPCL to file its reply, if any, within two weeks with copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

(c) Interim Protection granted vide Record of Proceedings for the hearing dated 23.11.2021 will continue till the next date of hearing.

(d) Parties to comply with the above direction within the specified timelines and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 11.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**